

- (v) G.S.R. 1119 dated the 7th August, 1965.
- (vi) G.S.R. 1130 dated the 7th August, 1965.
- (vii) G.S.R. 1131 dated the 7th August, 1965.
- (viii) G.S.R. 1132 dated the 7th August, 1965.
- (ix) G.S.R. 1133 dated the 7th August, 1965.
- (x) G.S.R. 1134 dated the 7th August, 1965.
- (xi) G.S.R. 1135 dated the 7th August, 1965.
- [Placed in Library, See No. LT-4562/65].
- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G.S.R. 1116 dated the 7th August, 1965.
- (ii) G.S.R. 1120 dated the 7th August, 1965.
- (iii) G.S.R. 1121 dated the 7th August, 1965.
- (iv) G.S.R. 1122 dated the 7th August, 1965.
- (v) G.S.R. 1123 dated the 7th August, 1965.
- (vi) G.S.R. 1124 dated the 7th August, 1965.
- (vii) G.S.R. 1125 dated the 7th August, 1965.
- (viii) G.S.R. 1126 dated the 7th August, 1965.
- (ix) G.S.R. 1127 dated the 7th August, 1965.

(x) G.S.R. 1128 dated the 7th August, 1965.

(xi) G.S.R. 1129 dated the 7th August, 1965.

[Placed in Library. See No. LT-4563/65].

12-09 hrs.

RE: POINT OF INFORMATION

Shri S. M. Banerjee: (Kanpur): You remember, Sir, that two days back some members of the House, including some members from that side, raised the point that there should be a discussion on the food situation. You asked the Minister then whether he could possibly make a statement before discussion of the no-confidence motion was taken up. If I heard him aright, he said that he would make a statement. Today we find that all our call attention notices and adjournment motions were rejected by you, anticipating that there would be a discussion of the matter during the discussion of the no-confidence motion.

The food situation in the country is bad. Even at Delhi, there is no rice available. May I request you to ask the Minister to make a statement today? He may have contempt for us, but at least he should have proper respect for you and make a statement before that motion is taken up.

Mr. Speaker: I asked him and he said that he would make a statement.

Shri S. M. Banerjee: But where is that statement? It is not listed in the order paper of today.

Mr. Speaker: He might make that statement today. He ought to. That is what I expect. He had promised to do it.

The Minister of Food and Agriculture (Shri C. Subramaniam): I have personally written to you that I am circulating a statement.

Mr. Speaker: He is circulating a statement today.

Shri C. Subramaniam: Now.

Mr. Speaker: There is one thing I want to point out. If this was Shri Banerjee's objection, he could very well have written to me so that I might also have known and ascertained the facts.

Shri S. M. Banerjee: I generally do it.

Mr. Speaker: But if the proceedings are interrupted in this way, how can we proceed. When I take up an item, some Member takes me un-awares.

Shri S. M. Banerjee: On a point of personal explanation. This particular matter is agitating the minds of all, and if all our calling attention and adjournment motions are disallowed, are we not entitled to ask for this whether the Minister is making a statement?

Mr. Speaker: Could he not give me that notice in one line?

Shri S. M. Banerjee: We also come to Parliament just 15 minutes before.

श्री सरजू पाण्डेय (रसड़ा) : मैं एक व्यवस्था सम्बन्धी प्रश्न करना चाहता हूँ ।

अध्यक्ष महोदय : सभी कोई व्यवस्था का प्रश्न नहीं है । एक प्राइमेटिम खत्म हो गया और दूसरा शुरू नहीं हुआ है ।

12:10 hrs.

१३ अगस्त १९६५

COMMITTEE OF PRIVILEGES

FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the First Report of the Committee of Privileges.

12.10 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 23rd August 1965, will consist of:—

- (1) Discussion on Motion of No-Confidence in the Council of Ministers.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the Aligarh Muslim University (Amendment) Bill, 1965.

Shri S. M. Banerjee (Kanpur): You will remember that there were heated exchanges regarding kerosene oil. I have already tabled a motion. We should have a discussion on kerosene oil and the statement on oil policy laid on the Table of the House by Shri Humayun Kabir on 16th August.

Then, we should also have discussion on the food situation next week. This motion should be moved by Government, so that we get more time to discuss it.

श्री सरजू पाण्डेय (रसड़ा) : मैं कानिग प्रॉपोजन के बारे में कहना चाहता हूँ ।

अध्यक्ष महोदय : यह उस का समय नहीं है ।

श्री सरजू पाण्डेय : मैं एक बात कहना चाहता हूँ ।

अध्यक्ष महोदय : मैं ने पहले कहा कि आप लिख कर दीजिये तो शायद मैं